

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

- 1. Shri Ashok Basu, Chairman**
- 2. Shri K.N. Sinha, Member**
- 3. Shri Bhanu Bhushan, Member**
- 4. Shri A.H. Jung, Member**

**Petition No.57/2003**

**In the matter of**

Approval of tariff for LILO of 400 kV S/C Chamera-I-Kishenpur line at Chamera-II under the transmission system associated with Chamera HEP Stage-II in Northern Region from 1.8.2003 to 31.3.2004

**And in the matter of**

Power Grid Corporation of India Ltd.

**... Petitioner**

**Vs**

1. Rajasthan Rajya Vidyut Prasaran Nigam Ltd, Jaipur
2. Himachal Pradesh State Electricity Board, Shimla
3. Punjab State Electricity Board, Patiala
4. Haryana Vidyut Prasaran Nigam Ltd, Panchkula
5. Power Development Department, Govt. of J&K, Srinagar
6. Uttar Pradesh Power Corporation Ltd., Lucknow
7. Delhi Vidyut Board, New Delhi
8. Chandigarh Administration, Chandigarh
9. Uttaranchal Power Corporation Ltd., Dehradun

**...Respondents**

**The following were present:**

1. Shri U.K. Tyagi, DGM, PGCIL
2. Shri P.C. Pankaj, AGM, PGCIL
3. Shri C. Kannan, PGCIL
4. Shri Jane Jose, Manager (Comml), PGCIL
5. Shri Sanjay Mohan, PGCIL
6. Shri S.P. Srivastava, EE, UPPCL
7. Shri A.K. Tandon, Ex. Engg., UPPCL
8. Shri TPS Bawa, PSEB
9. Shri R.T. Agarwal, RVPN
10. Shri M.M. Mondal, RVPN
11. Shri RK Arora, HVPNL
12. Shri A.K. Sharma, XEN, JVVNL
13. Shri P.K. Gupta, SE(RPPC), JVVNL
14. Shri J.K. Sharma, AE, AAVNL

**ORDER**  
**(DATE OF HEARING: 24.2.2005)**

Heard Shri U.K. Tyagi for the petitioner and the representatives of the respondents at the hearing.

2. Order reserved.

3. It is noticed that an amount of Rs.7.26 crore has been paid by the petitioner to make up for the environmental loss, based on the claim made by District Forest Officer, Chamba. No provision for such an amount was envisaged in the cost estimates earlier since the demand to this effect was raised only in June 2003. The representative of the petitioner has undertaken to place on record, the necessary details to establish that the payments were made after due scrutiny of the demand raised by the District Forest Officer.

4. Let the affidavit be filed within 10 days with a copy to the respondents. The petitioner is further directed to furnish the loan details for the year 2003-04 needed for the purpose of computation of tariff.

**Sd/-**  
**(A.H.JUNG)**  
**MEMBER**

**Sd/-**  
**(BHANU BHUSHAN)**  
**MEMBER**

**Sd/-**  
**(K.N. SINHA)**  
**MEMBER**

**Sd/-**  
**(ASHOK BASU)**  
**CHAIRMAN**

New Delhi dated the 24<sup>th</sup> February 2005.